[Prof. (Mrs.) Asima Chatterjee] taken up more extensively. Now: so far as education is concerned, I think the whole policy is to be revised. How to improve education. how to cradicate illiteracy? I would like to suggest that book learning has to be partially substituted by practical work, games, craft work, field work and social services and to give training about the environment and in order to nourish students' interests and curosities, emphasis should be laid on work programmes, signece with general education and cultural programmes for developing power of creataivity in children, as suggested by Gandhiji, the Father of the Nation. successful implementation of the future policy, as mentioned in the President's Address, all parties should cooperate, as mentioned by my honrible colleague. Mr. Kapil Verma, and we should work unitedly for the economic growth of the country in order to build a strong India and also we should make

Regarding wasteland development, the Wasteland Development Board has been constituted and it was decided that fodder and fuel-would should be grown. But so far, nothing has been done, and therefore, it is my request to the present Government to formulate some programmes for the development of fodder and fuel-wood in wasteland.

serious effort by providing the com-

mon man with essential commodities

at reasonable prices at least for survival and by providing them job-

opportunities so that they can lead.

a good life.

While concluding, I must say that until and unless we work unitedly, it is impossible to build a better and strong India and also to maintain the national onity and integration. It is my last speech because I am going to retire in May. It would be a pleasure for me if the Government accepts my sug-

gestions and I would be extremely grateful. Thank you.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Dr. Ratnakar Pandey.

SHRI PAWAN KUMAR BAN-SAL: Sir, now we have one hour and within one hour, this matter regarding Nizamuddin incident can be disposed of. Otherwise, we won't be able to take it up. So please ask for Home Minister's statement. (Interruptions).

SHRIMATI JAYANTHI NAT-ARAJAN: We will be very brief.

SHRI PAWAN KUMAR BAN-SAL: We will be brief in our clarifications. I request if, you take it up right now, we will be able to conclude it.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Will the hon. Minister agree?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHA-MMAD SAYEED): Yes Sir,

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Shall we take it up?

4-00 P.M.

STATEMENT BY MINISTER
Re- Police Firing in Njammeddin:
Area of Delhi

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Copies of the statement have to be circulated.

SHRI PAWAN KUMAR BAN-SAL (Punjab): Let the Minister start.

THE MINISTER OF HOME APPAIRS (SHEEL! MUFT! MOKA MMAD SAYEED): Ste, I wish to apprise....(Interruptions).

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN RHDDY): Copies have not reached the Members.

SHRIMATI JAYANTHI NAT: ARAJAN: We don't mind that the copies have not been given. We are not objecting to the statement being made. Let him make it. (Interripations).

THE VICE-CHATRMAN (DR. G. VIJAYA MOHAN REDDY): We will wait.

भी रामका विकल । (उत्तर प्रदेश): पहले हमें स्टैटमेंट की कार्यी तो दीजिये।

भी सुरेग्रंजीत सिंह बहुतू वासिया । पहले स्टेटमेंट हो जाय, कापी बाद में मिल जायगी।

SHRI PAWAN KUMAR BAN-SAL: We are not insisting on the copies. Let the Minister make the statement.

SHRIMATI JAYANTHI NAT-ARAJAN: We only requested the Home Minister to come at 4 O' clock. We are not objecting. (Interruptions).

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Let them come to an agreement. (Interruptions).

SHRIKAMAL MORARKA: ... Let them note down the points and ask their clarifications.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): If all the Members agree to it, the statement can be made. Hon: Minister.

SHRI MUFT! MOHA-MMAD SAYEED: Sir, I wish to apprise the hon. Members of this segret House about the unfortunese incident which took place in the Nizamutidin area of New Delhi on the morning of 17th March 1990.

On 14th March 1990, the officebearers of the Arya Samai, Jor" Bach approached the local police for providing assistance to them on 17th March 1990 for the construction of a boundary wall around a plot of land measuring about 15 Bighas adjoining the cremation ground on Lala Lajpat Rai Marg opposite Loddi Hotel. This plot of cremation. land has been a bone of contention between the Arya Samaj, Jor Bagh, and the Kabristan Management Committee of Nizactuddin for some time past. Since the title of the land was in dispute the Arya Samaj was advised to postpone the construction till the title was established. In the past also, whenever the Arya Samaj had approached the police, they were persuaded to postpone the construction. The office-bearers of Arya Samaj and other local leaders also assured the local police in the meeting held by the Additional Deputy Commissioner of Police (South District) on 16-3-1990 that they would only hold a 'satsang' and not undertake any construction.

However, on 17-3-1990, crowd begin collecting at the site from 7.13 a.m. onwards armed with hockey sticks, lathis, etc. and some vehicles also began to arrive with bricks. Sensing trouble, the local police which had only deployed a platoon earlier, summoned reinforcements. Senior police officers also arrived at the spot. A large number of persons who had gathered at the site were disarmed of lathis etc. In the meantime, crowd belonging to the other community started collecting across the 'nallah' in the reac of the cremation ground and began pelting stones. A heap of rags was set on fire by some miscreants. Tear-gas shells were fired by the police when the crowd did not heed the warming, but this proved ineffective because of the sites tion of wind. The SHO, Hazrat

FShri Mufti Mohammad Sayeedl Mizamuddin H.N. Din, and S. L. Iqual Mohd, had to resort to firing two rounds each from service revolvers. Thereafter, when the crowd came on the Lajpat Rai Marg and started stopping vehicles and attacking passengers, four tear-gas shells were fired to disperse the mob. The mob surrounded a Head Constable and a Constable and the Head Constable was beaten up mercilessly. Finding no alternative, six rounds were fired in the air to scare away the miscreants.

The police had to resort to firing again to disperse the miscreants when a large number of persons gathered on the terraces of the buildings started attacking the police with stones etc.

The Lt. Governor of Delhi also reached the spot. He talked to lithe leaders of the Arya Samaj and the people of the Basti. Other political leaders had also arrived. The situation was thereafter defused. However, certain miscreants, while dispersing, set some jhuggis on fire. To disperse them, the police again had to resort to lathi-charge and firing in the area. A judicial inquiry by a retired Judge of High Court, Shri M. S. Gujral has been ordered into the incident. Ex-gratia payment of Rs. 50,000/- to the next of kin of those killed, Rs. 10,000/- in the case of those seriously injured and Rs. 3,000/in the case of those with simple injuries has been announced by the Lt. Governor of Delhi.

I would request the Hon'ble Members to join me in conveying the deepest sympathies to the bereaved families. We also share their grief. I would also appeal to all the Hon'ble Members to assist in maintaining harmony and peace in the Gapital.

· I would further like to inform the Hon'ble Members that I per-

sonally visited the site of the incident today and mot the next of kin of the deceased persons and those who received injuries. The police authorities have been asked to exercise utmost vigil and ensure that no untoward incident occurs. Financial assistance to the tune of Rs. 10,000 to the next of kin of each deceased person and Rs. 3,000/- to each of the injured persons has been sanctioned from the Home Ministry's Discretionary Fund. I assure the House that the situation is fully under control and all necessary steps have been taken to maintain communal peace and harmony.

डा॰ रत्नाकर पाण्डेय (उत्तर प्रदेश) । भाननीय उपसभाव्यक्त जी, यह जो घटना निजामुद्दीन भौलिया के दरगाह के समीप लाजपत नगर मार्केट में हुई है, यह दिल्ली में साम्प्रवायिक तत्वों द्वारा हिन्दू भौर मुसलमानों के बीच में जो सीहादंपूर्ण बाता-बरण है, उसके लिये में इसे एक बहुत बड़ी चुनौती भीर चैलें भानता हूं। निजामुदीन भौलिया उनमें से थे जो कहते थे कि हिन्दू-मुसलमान कोई नहीं है। जो मन सेपवित है, जो दूसरों के दुख में दुखी होता है वही सब कुछ है, वही धर्म है वहीं कर्म है वहीं इंसानियत है। ऐसे व्यक्ति के मजार के समीप चाहे श्रायं समाज हो या कोई धार्मिक साम्प्रदायिक संस्था हो या चाहे मुसलमानों का कोई स्थान हो, दीवाल खड़ी करने के नाम, पर, जैसा कि मंत्री महोदय ने कहा कि निजामुदीन ब्रोलिया दूस्ट के ब्रांतर्गत वह शमशान भूमि यो और उसका झगड़ा चल रहा था। मै जानना चाहता हुं कि कौन से वे तत्व हैं जो इसके लिये उत्तरिवाई है ? क्या भारतीय जनता पार्टी के दो सांसद, जो दिल्ली में इस पार्टी के पदाधिकारी भी हैं, श्रीखुराना जी भौर डा • विजय कुमार मल्होसा जी बहां पर उपस्थित नहीं ये घोर उन लोगों ने हिन्दू भावता भड़काने की कोशिश नहीं की ? मैं यह भी जानना चाहता हूं कि जो सवींच्य शिखर है, मजार पर क्या उँस पर गोली नहीं चलाई गई ? हमारे पुलिस भशीकक जो उस समय ड्यूटी पर थे भावित्य भायं, उन्होंने कहा है कि गोली चलाने का मादेश पुलिस भायुक्त रंगनायन ने दिया था,। मैं यह जानना चाहता

हुं कि दीवार पर पांच फ़ुट की कंचाई पर गोलियों के निशान कैसे बन गये? जब उनसे यह पूछा गया तो उन्होंने कहा कि ये निशान मैंने नहीं देखें। मैं उनके बारे में क्या कह सकता हूं। यहां केवल गृह मंत्री नहीं गये हैं. हम भी वहां गये हैं। वहां पर पुलिस ने जानवृक्षकर गोली चलाई और निर्दीष सोग इत्तीं-क्षांपड़ी में रहने वाके लोग मारे गये। कितने ही लोगों का अभी तक पता नहीं है। बुलिस उनके बार में नहीं बता पा रही है। कितने ही लोग गायब किये गये हैं, कितने ही लोगों की हत्या की गई है। सरकार का कहना है कि दो भादमी मारे गये लेकिन जनता में यह चर्चा है, हिन्दू भीर मुसलमान, दोनों में नी शहमी मारे गये। यह इस बात का बोतक है कि केवल कश्मीर नहीं जल रहा है, मजहबी आग में दिल्ली को जलाने की साजिश ये साम्प्रदायिक ताकतें कर रही है। अपने स्वार्थ के लिए देश का बंटवारा करके, देश में साम्प्रदायिक भावना भड़काकर, इमोशन भड़काकर, दंगा, कराकर अपनी सिद्धि के लिये ये लोग हिन्दू कार्ब खेल रहे हैं।

जो शहीद हुए हैं, जो निर्दीय मारे गये है, उनके प्रति यह सदन श्रद्धांजली प्रपित करता है। मैं मुक्तसर में दो तीन स्पन्टीकरण भन्त्री महोदय से जानना चाहता हुं। जब यह विवाद की भूमि थी, वह कौन सा याना और पुलिस महकमा या जिसने आदेश दिया बहां दीवार खड़ी करने के लिए या किसी ऐसी बात को रोकने के लिए जिससे साम्प्रदायिकता की भाग भड़के दूसरा मैं यह जानना चाहता हूं कि कितने लोग मन तक गायब है या उनका पता नहीं लगा है घोर कितने लोगों को चोट शाई हैं। मन्त्री महोदय ने दान देते सभय दो तरह का काइ-हरिया बनाया है, गम्भीर चोट भौर साधारण चोट । खून का बदला पैसे से नहीं चुकाया जा सकता । जिसके घर का भादमी भीर गरीब का बच्चा चला गया, वह लौट कर आने बाला नहीं है। मन्त्री लोग भी गये थे और गृह मन्त्री जी भी गये थे। जो वास्त्रविक स्थिति हैं उसमें साम्प्रदायिकता की भाग पर राजनीति की रोटी सेकने वाले तत्वों ने इस कांड को कराया । मुसलमानों के मसीहा

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): This will not go on record. Please confine yourself to the subject.

· डा॰ रत्नाकर पान्डेय 🕫

भी क्षण बोरारका (राजस्यान) : पाण्डे जी, एक भिनट सुन सेंगे ।

भीनती सत्या बहुन (एतर प्रदेश);* मोरारका जी, साम्प्रदायिकता के खिलाफ बोल रहे हैं, भतः कृपया बोलने दोजिये।

THE VICE-CHAIRMAN OR. G. VIJAYA MOHAN REDDY): What he has said will not go on record.

SHRI KAMAL MORARKAI Pandeji, in the morning, this matter was raised in the House and the whole House shared the concern and the whole House expressed the view that riot is a bad thing, and this happened in Delhi itself. The Opposition wanted the Government to make a statement today itself. Mr. Gujral was here and he got up and instantly agreed to make a statement. My request to the Members is this: Please ask your clarifications, whatever clarifications you want. But, if you spoil the atmosphere by making allegations against the Prime Minister, then we will start replying to them.

DR. RATNAKAR PANDEY! I am only stating the facts.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY)! What are the facts?....(Interruptions)....

DR. RATNAKAR PANDEY: The Prime Minister is not going.*(Interruptions)....

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY)1
No. That will not go on record.... (Interruptions)....

^{*}Not recorded.

SHRI KAMAI MORARKA:

Mr. Bendey, if you make allegations galling them as facts, then I will also say that it is the Congress (I) which has communalised the entire country, which has communalised the entire atmosphere in the country, to such as extent that unless riots take place it will not feel happy. If you want, I will also say this. So, do not bring in these things.

बा॰ राजकर वाष्ट्रेय: माननीय उपसभा-अवका महोत्राः ने मुख्ता बहुता हूं आति हैं विकास में महा है कि इस देंगे में अबित का हाम है। मैं इतना ही कह रहा या उनको मुसलमानों का प्रीस्ट इमारे प्रधान मंत्री मानते हैं और वह जाकर के इस तरह का धाग भड़काने वाला क्यान देते हैं। इमारा दक जो साम्प्रवाकिकता विरोधी दम सारे विषय में विकास है जसको बदनाम करने की साजिश धर्म के लेक्दार चाह किसी भी दल के हो यह सारी झास्त-विकता इस सदन के सामने माननीय मंत्री जी रखें।

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Now, Mr. Dipen Ghosh.

SHRI DIPEN GHOSH (West Bengal): Sir, I am thankful to the Home Minister for his statement which I wanted today in the morn-Ting. But a copy of the statement could not be given to the Members because of some changes in the timings. Whatever the Home Minister might have stated, the day before yesterday, when it occurred—it occurred in the morning-and when it was brought to my notice by our party in Delhi, I went to that place. I inspected the place and I talked to the residents there. I talked to the police officials posted there. Then having come back, I talked to the Home Minister twice, once immediately after coming back from the place and again in the afternoon when I heard certain other develop-

ments had taken place in the meantime. It is a matter of very serious concern in as much as in that particular place even in 1947 there was no such communal clash though many years since there was a Muslim mohalla on this side of the nullah and on the other side of the road there were Hindu areas. That area where people hitherto were living in communal harmony, suddenly plunged into communal clash. It is tone that there is a dispute as to the ownership of that land, the landon which there is a burning ghat and the land on which there is a Muslim burial ground and there is no identifiable demarcation between the two pieces of land. There was a dispute from the burning ghat side with people from Arya Samaj demanding that that land was theirs and that land also extended to further areas, and from the other side people claiming that that land be-longed to Waqf. It is also true that in the meantime on the land which is reported to be belonging to Waqf some jhuggis have come up where some Bangladeshi migrants are living, very poor people; some rag-rickers also live there. I was shown the plan of that land by the residents there where they identified that that land belonged to Waqf, it was a Waaf property, on which those shuggis have come up. (inter-ruptions) I am narrating whatever I have gethered and I know what clarification to ask and from whom, You need not advise me. (interruptions) Naturally there is a dispute. I want to put the whole thing before the Home Minister. The whole thing was like this. Advance intimation was given to the concerned authorities that on that day morning there would be an attempt to construct that wall. But unfortunately as I saw and as I was told by the residents. precautionary measures were taken to prevent those people from constructing that wall....

SHRI M. M. JACOB (Kerala): It seems the police was ready for firing.

SHR1 DIPEN GHOSH (West Bongal): When I visited that place I saw that the wall was half-construsted, it looked freshly constructed, in the shape of a half-construction. There is another information, a very disquieting information, which I received, which I would like to get clarified or denied or substantiated by the Home Minister, that even on that day the wall remained half constructed and after the arrivel of the police by the evening that was wholly constructed. That information prompted me again in the afternoon to telephone him. So I would like to know....

SHRI VITHALRAO MADHAV-RAO JADHAV (Maharashtra): What is the clatification you want? (Interruptions) You are wasting time. (Interruptions).

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Please put the question.

CHOWDHARY HARI SINGH (Uttar Pradesh): You have alread taken 10 minutes (Interruptions).

SHRI DIPEN GHOSH: Despite information having been received in advance, why did the local authorities not take the precentionary measures so that the wall could not be constructed and also in the presence of police authorities the half constructed wall could not be completed by the evening on that day day? This is my first query.

The second is that there is some gap in his statement. Maybe that report has been given to the Minister. When I reached there between 1 and 1.30, I saw the the VHP volunteers and the Arya Samaj volunteers assembled in good numbers moving around with menaoing gestures, having iathis in their hands. So it was not that they were dispersed by the local authorities. In fact, I had

drawn the attention of the concerned police officials of no less a person than the Assistant Commissioner of Police and Deputy Commissioner of Police and asked as to why they are being allowed to move around with such menacing gestures, with lathis in their hands. So I would like to know from the Minister that despite orders from the above how and why, in what circumstances, those people were allowed to remain there with lathis etc., and move around in the area with menaging gesture at the place. I was shown the place from where the police had fired. May be, the people were on this side and people were also on the other side. Since that was a very congested, crowded meballs, without resorting to firing—because it is anybody's guess that in a grounded Muslim mehalla, a congested Muslim moballa, if the police fires directed towards that moballa, then ordinary people, innocent people, will be bound to fall victims to such firing. I do not want to dispute the presence of some trouble mengerers among the Muslim people also. I do not want to dispute that. I do not want to dispute that both were exchanging stones, and

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Please put the question.

SHRI DIPEN GHOSE! It is a question for the Administration that faced with such a situation whether, the police being called upon to bring about peace, to disperse the quarrelling mob or the fighting mob, without firing towards the growded moballa, could do something else.

Of course, a judicial inquiry has been ordered and all will come out. But the Police having fired in the direction of the crowded mohalla did not attempt to make a judicious effort to quell the communal clashes. The judicial inquiry will bring it out. In the meantime, I would like to know whether that wall has

[Shri Dipen Ghosh]

been fully constructed as reported to me and as I have seen or whether that wall has been removed and the status quo has been restored. If yes, it is good. If not, why and what steps the Minister would like to take ?

SHRIMATI JAYANTHI NATA-RAJAN (Tamil Nadu): I appreciate, Sir, that there has been lack of time and also the results of the judicial inquiry are still to come. Many other facts have to be ascertained after the judicial inquiry. Sir, totally rising above party lines, I would say with deep agony that these communal clashes have occurred at a time when the whole country is worried about the future of Kashmir and so man other important issues like that which threaten the unity , and integrity of the country.

Sir, it seems that there is an extremely sinister nexus that seems to be developing. I hope I am wrong. I am sure he will reassure us. But the fact is that members of a particular party are totally in control of the civil administration in Delhi. The fact is that the Members of Parliament also belong to the same party. The fact is that all the newspapers uniformly allege that the Police had a hand in this. Either the Police had a hand in this or the Police was a silent spectator to the whole thing. In certain newspapers they have even alleged that the Police acted as a buffer between the volunteers of the VHP and the people in the basti who were protesting. This nexus is extremely disturbing particularly in view of the fact that time and again from this side of the House we have been pointing out that the growing influence of certain fundamentalist forces over the Government is something that is deeply worrying to all secular and national minded people in the country. So, my first clarification from the Home Minister is this. Is he aware of any such nexus? Is there is possibility that

the Police, as has been stated in all the new spapers, have either been negligent or indifferent or they have actively been a part of what has been happening? This is a deeply disturbing situation.

Secondly, in view of the fact that such a serious incident has taken place. I would like to know whether the Government records actually show that the land belongs to the Waqf Board. If the Government records actually show that, then where was the fquestion of telling the VHP workers that it had to be decided by the civil court? If this is the status of the records, then it was the duty of the Government to protect the people in the basti and if the VHP or the Arya Samai had any difficulty about lit, they could have approached the civil court later. If the recordsshow that the land belongs to the Waqf Board, it was the duty of the Government to have protected those people which they failed to

Thirdly, I am deeply concerned about the fact that even though two days have gone, till now I am not aware if any arrests have been made in this connection, especially the VHP has said that they are going to continue the building, no matter what happens. They are in a very militant mood. Have any arrests been made? Are you going to arrest the anti-social elements who are there and whoseever was responsible for the arson looting and the terrible incident. If no arrests have been made, then what is the reason? Is the Police looking into it or not?

Sir, my last clarification is about the firing. The newspaper report is very disturbing because it says that the Additional Commissioner of Delhi Police, Mr. Prakash Singh, says that he does not know how the firing started. This was an 11year old child who was in the balcony of a multi-storeyed house. When the Police had to open firing: on the civilian population, there has to be a reason. The Police have gone on record saying that they were fired at first by the people in the *jhuggi*. I find it very strange, Sir. I want to know from the Home Minister whether it was a fact. And who was the official who ordered the firing? Why did he order the firing? How did the firing actually take place?

Finally, Sir, there is one more report which says that bullets were found in the 'durgah', in the place of worship which is there in the 'basti'. It is too much to assume that the people who live in the 'basti' have bullets nor would they attack their own place of worship. If bullets were found in a place of worship, wherefrom these bullets came? I request the Home Minister to go into these aspects very seriously, Thank you, Sir.

मोहम्मद खणीलुर रहमान (प्रान्ध-प्रदेश): गाइस चेयरमैन सर, सबसे पहले मैं हमारे मोहिखिल होम मिनिस्टर साहब का बेहद मशकूर हूं कि उन्होंने एवान के जजबात को महसूस करते हुए आज ही प्रथना स्टेटमेंट एवान में पेश किया । वैंसे फ़िरकाद्याराना फ़िरादात इमारे हिंदुस्तान के नाम पर एक बदनुमा दाग है। खुवाह कि फ़सादात मेरठ में हों, या भागलपुर में हो या दिल्ली में हो, कहीं भी हो, एक बदनुमा दाग है। खासतीर पर सियसी तबदीली के बाद यह तबकोह हो गई थी कि इन फ़सादात की मुक्म खतीर पर रोकथास होगी।

[जपसमाध्यस (श्रीमती जयम्ती नहराजन) पीठासीन हुई]

उपसभाष्यक्ष महोदया, मैं अपने मोहजिज साथियों से यह कहना चाहूंगा कि इन फसादात को इन्तिहाई नाजुक समझते हुए इससे कोई सियासी इस्तेहसाल न करें। यह विन्त की अहमतरीन जरूरत है कि किस तरह इन फसादात की रोकथाम की जाय, इस पर गौर करना चाहिए, न कि इससे कोई सियासी इस्तेइसाल करना चाहिए। मैं समझता हूं कि हमारे मोहजिज साथी, जो मेरे सामने तशरीफ फरमा हैं, इस बात का पूरा-पूरा स्थाल रखेंगे कि कहीं झाग पर पैट्रोल का कामः न करें।

उपसमाध्यक्ष महोदया, सबसे पहले मैं: यह कलेरीफिकेशन पूछना बाहता चाहूंगा कि दीवार जो बनाई जा रही थी, वह किस जमीन पर बनाई जा रही थी? क्या वह वक्फ की जमीन थी? भ्रगर वक्फ की जमीन थी तो वक्फ बोर्ड से नौ-धोब्जेंबन्नन सर्टिफिकेट के लिए दीवार बनाने के लिए हासिल किया गया या ? मेरा दूसरा क्लेरीफिकेशन होमः मिनिस्टर साहब से यह है कि क्या हुक्मत को इस बात का कोई अंदेशा या खढळा या वाक्या होने से पहले, कि वहां पर कुछ कशीदगी मौजूद थी भीर फसादात होने वाले थे? तीसरा क्लेंफिकेशन मेरा यह है कि यह फसादात क्यों ब्राल ब्राफ सडन हुए ? यह चंदः बातें हैं, जिन पर मैं होम-मिनिस्टर साहब का क्लेरी-फिकेशन चाहुंगा ।

खुशी इस बात है कि फसादात एक-दम रुक गए और फिर हुकूमत ने जुडिशियल-इन्वायरी भी रखी है और मुख्तिलफ म्रलीं रिलीफ, जिनका अभी होम-मिनिस्टर साहब ने जिक किया, एलान की गई है। मैं पूरी तवक्को होम मिनिस्टर साहब से और मौजूदा हुकूमत से रखूंगा कि इसको भ्रागे न बढ़ने दिया जाय। न सिर्फ दिल्ली में बिल्क पूरे मुल्क में इस फिरकेवाराना फसादात की रोकथाम की बेहद जरूरत है और इस बात की भी जरूरत है कि पूरे मुल्क में गंगा-जमुनी तहजीब कायम हो। हिंदू-मुस्लिम-सिख-ईसाई भाईचारगी इस मुल्क में रहे और सही मायनों में हिंदुस्तान का जो सेकुलर किरदार है, बह सेकुलर किरदार बहाल हो।

چاهونکا که دیوار جو بنالي جا رهي تهي - کيا وه وقف کي زمهن تهي -اگر ولا و**نف ک**ي زميني تهي تر رقف ہورہ سے (نو آہجیکھی سرتھنھکیت) ۔ ديوار بنائے كيلئے حامل كيا گها ا تها - مهوا دوسوا كليريةكههي هوم منستر صاحب سے بند ھے کہ کیا 🗈 حكومت كو اس يات كا كوئى الديشة يا خدشه تها والعه هول سے پہلے -که وهان پر **کچه کهیدگی** موجود تهي اور فسادات هوني والے تھے۔ تهسرا کلهرينهکههن مهرا هے که فسادات كهون آل آف ستني هواء -ا يه چند باتين هين که چي پر منستر صاحب کا کلهرینکههن جاهونکا-خوشی اس باس کی یه هے که قساداپ ایک دم رک گلے اور پهر حکومت نے جوہیشیل انکوالری بھی۔ ورکھی ہے اور محتلف ارلی رایف -جن کا ایھی۔ هوم منستر صلحب نے . ٠ ذكر كها - اعلن كي كئي ههن -مهن پوري ترقع هوم منستر صاهب یے اور موخودہ حکومت سے رکھونکا کہ اس كو آلم نه بوهنم ديا جائم - نه مرف ذلی میں بلکه پورے ملک مهن اس فرقه وارانه فساه کی روک تھام کي بيتحد ضرورت هے۔ اور اس بات کي يفي ضرورت هے که

پورے ملک میں گلکا جمای تہذیب

بهائی جارگی اس ملک مهن ره اود

صحیم معلوں میں ہلدوستان کا جو

سهکولو کردار هے ولا کرداد بھال هو۔]

ك قائم هو - هلئو مسلم سكو عيسالي

المرى خليل الرجمان (الدهرا: پرديش : رالس چيرمين ماجب-سب سے پہلے میں ھمارے معزز ھوم ملستر صاحب کا بهتند مشکور آهون کہ انہوں نے ایوان کے جدمات کو محسوس کرتے هولے آج هي ايالا استهامنده أيولي مهن يهش كها -ويسيء فرقهواراته فساهاص هماري هندوستان کے نام پر بدنما داغ هیں۔ خواه که فسادات مهرته مهن هون یا بهاگلهور مهن هون ها دانی مهن هون – کههن یهی هون ایک زید نیا داغ هیں - خاص طور پر سیاسی تبدیلی کے بعد یہ ترقع ہوگئی تہی۔ که ان فسادات کي مکمل طور پور روک تهام هوکی -

واگس چهرمین سر - مهی ایه. معزز ساتھیں سے کہنا چاھونکا که اس فسادات کو لعہائی ٹازک سنجھتے هوائے اس سے کوئی سہاسی استحصال ا نه کریں - په وقت کی اهم ترینی فروكت هے كه كس طرح إن فسأداب کی رو^ک تھام کی جا<u>ل</u>ے اس پو غور كرنّا چاهي - نه که اس سے كولى سهاسي استصمال كونا جاها -مين سُنجهتا هن كه اهماري معزو ساتهی جو مهری ساملے تھریفید. نرما هين - اس بات کا پيرا پيرا خمال رکبیںگے - که کبیں (آگ ہو۔ پهقرول کا کام نه کریس -

واكس جهومهن سو - سب به يېلى مىں يە كلىرىلكىشى پوچىلا

[Transliteration in Arabic Script]

ंकी वृष्टेन्द्रजीत सिंह ग्रह्मुकालिया ﴿ विहार) : उपसभाष्यक्ष महोदय, मैं माप्रके माध्यम से मंत्री महोदय से आजवा बाहंगा कि . क्या यह कड़िस्तान, जो कि महने कबिस्तान पहले इस्लाम के नाम के जाना जाता था ्मौरभव कबिस्तान पंच वीरान के नाम से जाना जाता है, इस किन्स्तान को करीब 700 साल पहले इजरत निजामुद्दीन श्रोलिया रहमतुल्ला-म्रल ने कायम किया था भौरयह कन्निस्तान दिल्ली वक्फी बोडं की गजट में खिखा हमा है।

महोदया, मैं भ्रापके माध्यम से मंत्री महोदय से जानना चाहुंगा कि 1947 में कदिस्तान का कुछ हिस्सा आर्थ समाज ् संस्था को ससाट किया गया था घौर जिसकी मेंटेनेंस पर्पेरह जो है वह एन.डी.एस.सी, के माध्यम से की जाती थी, क्या यह सच है ? प्रगर एन.डी.एम.सी. के माध्यम के इसकी व्यवस्था द्वाज तक की जाली थी तो याज वजरंग इल, शिव हेना बौर ं विश्व हिन्दू पश्चिद आर्थ समाज के नाम पर जाकर वहां चीवार बनाने क्यों पहुंचे में ?

यहोदया, मुझे डर इस बात का नहीं है कि बह दो मजहब भापस में लड़ने के लिए तैयार ही गए हैं, यहां कुछ ग्रीर बीज नजर ग्रारही र : है। . . (ब्यवसान) . , .

·ब्री बहुरामनःविश्वः (विहार) : अवहव ु काहे को खड़ने को तैयारहोंगे, फसादी कहिए।

भी मुदेनाजीत जिंह महत्वाजियाः अजहबी जुनन को लेकर जो दी फेसादी लड़ने को तैयार हैं, इसके पीछे यहां जितने विरुद्ध सं हैं उनकी रुचि इसमें जुड़ी है क्योंकि नई दिल्ली में इतनी खुली जमीन भौर' इतनी ज्याचा जमीन रह नहीं गई और इसकी कीमत बहुत ज्यादा है और प्ररक्तों की कीमत की जमीन में लाखों रुपए खर्चे करके 2,4 फसादी खड़े करके, पुलिस के कर्म वारियों को बरीदकर, बाबों रुपये बड़े करने में कोई दिक्कत नहीं मुश्किल हो रही। महोदया, में भापके माध्यम से मंत्री महोदय से बुजारिस करुंगा कि इसकी जरा खोज-बीन करें कि इसके पीछे किसका हाय है ?

क्योंकि स्तनने तो प्राप्ती नजर काहा कि बीक्जे पी० के दो सांसद वहां जाकर उन्होंने आर्य समाज की संस्था को और भडकाशा कि ये कौन होते हैं रोकने बाले हमें झीकार बनाने से, पर इसके पहले ग्रगर कान्ती पेचीवगी बेखी जाए तो प्रापने प्रमनी स्टेटमेंट में कहा कि ग्रार्य समाज मैनेजमेंट कमेटी जों है, वह जब जोर बाग थाने गई तो वहां के एस, एच० भी० ने कहा कि इसका टाइटल क्लीग्रर नहीं है और यहां मैं दीवार नहीं बनाने बूंगा और 16 तारीख को उन्होंने कहा कि हम दीवार नहीं बनाएंगे और हम श्रामान में सत्संग करने जाएंगे । यह बड़ी अजीव चीज है कि सत्संग गुरुवाणी भीर जगह ती होती है, बता नहीं जब कोई लोग मरते हैं तो वहां बैठकर करते हैं किसी की देह जलाने के लिए, किया करने जाते हैं तब कुछ होता है, परन्तु ऐसे सत्संग बैठाने के लिए वहां भीड़ इकट्टी की जा रही थीं तो दिल्ली प्रशासन और हिन्द्रस्तान की सरकार क्यों वहां शांत रही ?

Minister

भीर तो भीर महोदया, मैं भापके माहपम से मंत्री महोदय से जानना चाहुंगा कि मेंटेर्नेंस कमेटो, कबिस्तान पंचपीरों ने 16 तारीख को गृह मंत्री की मैमोरेंडम वेश किया था और उस मैमोरेंडम में उन्होंने सारी बातें मिखी थी कि हमें इस तरह का डर है कि कल वहां पर दंगा-क्रगाद हो सन्ना है इनोंकि 18 तारीख को ही विशव हिन्दू परिषद् के मोगों ने जाकर वहां धक्षकी दो वी और कहा या कि यह इलाका खाली कर दो महीं तो जब दीवार बनाने ग्राएंगे तो हम यह सब कुछ ज्ञा डाजेंगे भीर गृह मंती को प्रार्थना करने के बाइज़द भी वहां पुणित मुझ्तैद लहीं थी ? में ब्रापके माडगम सं जानना चाहुंगा कि यही कृष्टिसान पंच-पीरां कमेटी होम मिनिस्टर को मिलने के बाद निजामुद्दील पुलिस स्टेशन गई और बुलिस स्क्रीन ने जो काची रिक्षीय की है उसकी प्रतिलिपि मेरे पास है, जिस पर थाने की मोहर लगी है और उन्होंने उसमें लिखा कि हमें यह अन्देशा है और डर है कि ऐसी घटनाएं हमारे साम घट समती है और हमें चूरी चूलिस सुरका का बंदोबस्त किया जाए, जी में मंत्री महोदय से

[बी सरेन्द्रजीत सिंह बहुन्यानिया] जानना चाहता हुं कि मंत्री महोदय ने यह ममोरेंडम पड़ने के बाद दिल्ली प्रशासन को भावेश क्यों नहीं विए धीर 144 वहां क्यों नहीं लगाई गई? 17 तारीख को, जबकि वह वहां दीवार बनामें गए ये ?

महोदया, भाज यह मखहबी जुनून चारों तरफ़ भड़क रहा है और दिस्ली शहर में भी और खासकर के निश्वाम-ददीन भौलिया का जो गुम्बज है, गुम्बज पर भी गोली के निशान पाए गए और आपने ब्योरा दिया कि सिर्फ़ 6 गोलियां चली हैं। गालिब धकादमी की दीवारों पर गोलियों के निशान पाए गए, उसके शीले चकनाच्र हो एए। बालक्नी पर 11 साल के बच्चे को गोली का निशाना बनना पड़ा. इस तरह के जो काम हो रहें हैं उसको जो घोने या फिपाने की कोशिश मंत्री महोदय कर रहे हैं, मैं उससे सहमत नहीं हुं । मैं मंत्री महोदय से पूछना चाहुंगा कि श्रापने श्रव तक कितने लोगों को गिरफ़्तार किया और जब आप लोगों को यह मैमोरेंडम मिल चुका या तो उसके बावजुद वहां धारा 144 वयों नहीं लगी ? जिन लोगों की गैर-जिम्मेदारी के कारण यह सब कुछ हुन्ना है, ऐसे कितने पुलिस शाफ़िसर शापने प्राज तक निलम्बत किए हैं ? कृपया इन बातों का स्पच्टी-करण करने की कृपा कीजिए।

THE VICE-CHAIRMAN (SHRI-ATI JAYANTHI NATA-ITAM RAJAN): I have a request to the hon. Members. I think we have to stop now because the Home Minister has to reply. He will not be available tomorrow. We to adjourn at 5 p.m. I would request you to co-operate with me. I am going to call the Home Minister. There is no time.

(Interruptions)

डा॰ अवरार प्रहुमंब खान (राजस्थान) मैंने सुबह भी इस मामले को उठाया था । मैं इस मामले में मंत्री महोदय से स्पष्टी-करण चाहता हूँ। मैंने तीन बजे प्रपना नाम भेजा था, पता नहीं आपके पास पहुंचा या नहीं ? यही मैंने लिखकर दिया या कि . . . (व्यवद्यान)ः

VICE-CHAIRMAN THE (SHRIMATI JAYANTHI NATA-RAJAN): Mr. Ahmed, I am sorry. (Interruptions)

SHRI SYED SIBTEY RAZI: Madam. I have also given my name.

VICE-CHAIRMAN THE (SHRIMATI JAYANTHI NATARAJAN): Everybody has given his name.

DR. ABRAR AHMED KHAN: Madam, only two or three minutes. (Interruptions)

SHRI ANAND SHARMA (Himachal Pradesh): Madam, we would like to know the order in which the Secretariat had received the names and whether the Members who have been given time to seek clarifications gave their names after those who have been deprived of a chance to speak. Only that much information. We expect the Chair's ruling. (Interruptions) This is something which we would like to know. (Interruptions) whether the names of those Members who have already been given this opportunity come after those names which had been given earlier. This is had been given earlier. not fair. It is an individual right of a Member. There should not be any. We want only this much information. Nothing else. (Interruptions)

VICE-CHAIRMAN THE (SHRIMATI JAYANTHI NA-TARAJAN): Mr. Sharma, please . listen to me. What you have said is perfectly valid. I think the Secretariat will look into (Interruptions)

ANAND SHARMA: SHRI We would like to know why this is done.

VICE-CHAIRMAN THE (SHRIMATI JAYANTHI NA-TARAJAN): I am sure you understand.

^{*}Expunged as ordered by the Chair.

SHRI ANAND SHARMA: We do not understand this (Interruptions) The Chair cannot justify*

VICE-CHAIRMAN THE JAYANTHI NA-(SHRIMATI TARAJAN): Mr. Sharma, I am sure you will regret later on the remark you have made (Interruptions) There is a rule that only one Member from each party will be allowed. It is there in the rule book. (Interruptions) Let me finish, Mr. Sharma. All I am saying is this. I asked right in the beginning, what is the view of the Members. We have to ad-journ the House at 5 p.m. There are two things. First of all, it is a convention only that all Members who have given their names will be allowed to speak, but the rule is that only one Member from each party will be allowed to speak.

SHRI ANAND SHARMA: I have been a Member for six years. I am going out. But let me say...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Shall I read out the rule?

SHRI ANAND SHARMA: I do not want to be educated. I am aware of it.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Sharma, I think, you should not lose your temper.

SHRI ANAND SHARMA: I am not losing my temper.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): It is not the business of the Chair to educate anybody. I am only asking you to listen to the ruling.

SHRI ANAND SHARMA: Thank you very much. I am extremely grateful to you.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): You should not make any remarks which you may have to regret later on.

SHRI ANAND SHARMA: I need not be educated.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN: It is not the business of the Chair to educate anybody, Mr. Sharma. (Interruptions) Kindly sit down, Mr. Sharma. I am on my legs. Please listen to me.

SHRI ANAND SHARMA: If that is the attitude. I cannot help.

VICE-CHAIRMAN THE (SHRIMATI JAYANTHI NA-TARAJAN): Kindly listen to me. I am only trying to find out whether we can continue this later on or ask the Home Minister to reply. I am only seeking the permission of the House. There is absolutely no point in Members getting agitated like this. (Interruptions) The Chair is the custodian of the rights of the House. All I am doing is seeking the permission of the House whether we should continue this later on. (Interruptions) kindly, let me finish, Mr. Sharma. If the House agrees, we can sit till late in the night. We can adjourn now and meet again and continue with the discussion. But as I said earlier, the rule is that only one Member from each party is allowed to speak. But if there has been some problem about the order in which the names have been given, etc., the Secretariat will look into it. However, it is the discretion of the Chair as to who should be called and who should not be called.

^{*}Expunged as ordered by the Chair.

Title Vice Chairman

It is absolutely the discretion of the Chair as to who should be called and who should not called. I am only asking the House whether we should complete now by asking the Home Minister to reply or continue with the discussion when we meet again,

SHRI M.M. JACOB: Madam, may I make a submission?

SHRI ANAND SHARMA: On a point of clarification, Madam.

VICE-CHAIRMAN THE (SHRIMATI JAYANTHI NA-TARAJAN): Let me hear Mr. Then I will allow Jacob first. VOB.

SHRI M.M. JACOB: Madam. the convention in this House is that all those who have given their names are allowed to seek clarifications. This is the convention in the Rajya Sabha all these years.

VICE-CHAIRMAN THE (SHRIMATI JAYANTHI NA-TARAJAN): That is what are talking about.

SHRI M.M. JACOB: I would only like to point out that this is a healthy convention.

VICE-CHAIRMAN THE (SHRÎMATI JAYANTHI NA-TARAJAN): It is only a question of time. We are following that convention. If you want to come back at 6.30, I have no problem at all. (Interruptions). After the budget is over.

SHRÍ ANAND SHARMA: I feel very sorry to point out that my objection as a Member, sec-king protection from the Chair has been misconstrued and rather the Chair has misconstrued to an extent that I am being told as to what the rules are. We are here respecting the conventions, and the Member's right to seek clari-fications must be protected. No Member should be deprived...

VICE-CHAIRMAN THE CHRIMATI JAYANTHI NATA-RAJAN): At no point of time has the Chair said that the Members are not allowed to seek clarifications. The Chair objects if a Member uses the words, "I do not want to be educated". I think it is wrong. it is not the business of the Chair to educate any Member. It is only a matter of convention and in any case discretion of the Chair. 1044 44

SHRI ANAND SHARMA: You can say it is incorrect, but I I have not done anything wrong.

THE **LEADER** OF THE OPPOSITION (SHRI P. SHIV SHANKER): May I submit? We can continue this debate after the budget. That would be much better.

भी अविकती कुनार। मेरा भी निवेदन है कि यह महत्वपूर्ण प्रश्न है । इसलिए हमको क्लैरिफ़िकेशन सीक करने दिए जाएं क्योंकि मेरी पार्टी के ऊपर भारोप लगाए गए हैं ...(**ज्यवद्यान**)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATA-RAJAN): Is it the will of the House that we adjourn now and meet again at 7.00?

HON. MEMBERS: Yes.

VICE-CHAIRMAN THE (SHRIMATI JAYANTHI NATA-RAJAN): The House stands (adjourned to meet again at 7.00 P.M.

> The House then adjourned at forty-seven minutes past four of the clock.

700 P.M.

The House reassembled at seven of the clock. The Deputy Chairman in the Chair.

BUDGET (GENERAL) 1990-91

THE DEPUTY CHAIRMAN: The Budget, Prof. Dandavate.